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KARNATAKA LEGISLATURE (SUMPTUARY ALLOWANCES) RULES, 1957

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KARNATAKA LEGISLATURE (SUMPTUARY ALLOWANCES) RULES, 1957

In exercise of the powers conferred by sub-section (1) of Section 15 of the Karnataka Legislature Salaries Act, 1956 (Karnataka Act 2 of 1957), the Government of Karnataka hereby makes the following rules, namely

1. . :-

- (1) These rules may be called the Karnataka Legislature (Sumptuary Allowances) Rules, 1957.
- (2) They shall be deemed to have come into force on the First day of November, 1956.

2. . :-

- ¹ The expenditure on entertainments arranged by the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of the Opposition or the Government Chief Whips in their official capacity shall be debited to the sumptuary allowances placed at their disposal under Section 3 or Section 11-C as the case may be of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 and the said allowance shall be drawn in advance whenever the Chairman, Speaker, Deputy Chairman, Deputy Speaker, Leaders of the Opposition or the Government Chief Whips so desire.
- 1. Ride 2 substituted by Notification No. LAW 36 LGR 79, dated 19/21-6-1979 (GSR 181) and shall be deemed to have come into force w.e.f. 26-12-1978

<u>3.</u> . :-

- ¹ The sumptuary allowance spent by the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of the Opposition or the Government Chief Whips shall not be subject to detailed audit, but a certificate furnished on the bills by the respective officers to the effect that the amount of sumptuary allowances drawn in the previous bills have been spent for the prescribed purpose shall be enough.
- 1. Rule 3 substituted by Notification No. LAW 36 LGR 79, dated 19/21-6-1979 (GSR 181) and shall be deemed to have come into force w.e.f. 26-12-1978

4. . :-

- (1) If the sumptuary allowances drawn are not wholly utilised during any financial year, the unutilised amounts shall be credited to the Government at the end of the financial year.
- (2) At the beginning of every financial year, 1[the Chairman, the Speaker, the Deputy Chairman, the Deputy Speaker, the Leaders of the Opposition and the Government Chief Whips¹, shall furnish a certificate to the Accountant-General, Karnataka, Bangalore, indicating if the sumptuary allowances of the previous year were wholly utilised, that the allowances were so utilised, and if the same were utilised in part, that the unutilised amounts of sumptuary allowances drawn have been duly credited to the Government.
- 1. Substituted for the words "the Secretary, Karnataka Legislature" by GSR 88, dated 9-4-1980 and shall be deemed to have come into force w.e.f 26-12-1978